

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 602
IB-830/ND/2022

IN THE MATTER OF:
M/s. B P Agency HYD

...PETITIONER

Vs.

M/s. BN Pack Corrugated Pvt. Ltd.

...RESPONDENT

Section
U/s 9 of IB Code, 2016

Order delivered on 29.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Operational Creditor :

For the Respondent/Corporate Debtor :Mr. Ishan Jain, Advocate

ORDER

Ld. Counsel on behalf of the Operational Creditor is present and submitted that they have filed their written submissions which are now reflected on the e-portal. Ld. Counsel on behalf of the Corporate Debtor is present and submitted that they have also filed their written submissions, which are still not reflected on the e-portal. Ld. Counsel for the Corporate Debtor may approach the Registry and cure the defects so that the same is reflected on the e-portal. List the matter on **27.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)